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a published document. There is oo secret. If it is a published document, it will be available. Certainly, I will find out about the Report of Dastur and Company about figures and complexes. I will see what can be done. SHRI LCKANATH MISRA: They went into 29 locations, examined about 29 locations in India

MR. DEPUTY CHAIRMAN: The Government will place whatever is possible.

SHRI BANKA BEHARY DAS: The name of the Report is. 'Report on site selection studies £or pig iron plant' by Dastur and Company, which was given in June, 1965.

MR. DEPUTY CHAIRMAN: What is possible and desirable on the part of the Government, they will give. They have said so.

श्री नेकी राम (हरियाणा): मैं यह निवेदन करना चाहता हूं कि जब हरियाणा ग्रीर पंजाब इकट्ठे थे तो हिसार के पास लोहे का कारखाना बना हुआ था जो कि ग्रव बन्द पड़ा हुआ है। तो मैं सरकार से यह कहना चाहता हूं कि चौथी [योजना में उसको चाल करने के बारे में आश्वासन दिया जाय।]

श्री उपसभापति : उस समय देखा जायेगा।

SHRI BRAHMANANDA PANDA (Orissa): I want to know your decision whether you are going to have a separate day for discussion? Are you going to have a discussion?

MR. DEPUTY CHAIRMAN: There will be a discussion

I. RESOLUTION SEEKING DIS-APPROVAL OF THE DELHI UNI-VERSITY (AMENDMENT) ORDINANCE, 1970 (NO. 4 OF 1970).

II. THE DELHI UNIVERSITY (AMENDMENT) BILL, 1970

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, मैं संकल्प उपस्थित करता हूं कि :

"यह सभा राष्ट्रपति द्वारा 20 जून, 1970 को प्रख्यापित दिल्ली विश्वविद्यालय (संशोधन) ग्रध्यादेश, 1970 (1970 का संख्या 4) का निरनुमोदन करती है।"

श्रीमन्, इस संबंध में दिल्ली विश्वविद्यालय के बारे में जो कुछ भी सद्भावना हमारे मंत्रालय में रहीं हो उसके प्रति मैं आस्था प्रकट करता हूं, लेकिन एक बात जिस के कारण निरनुमोदन के लिय मुझे यहां पर खड़ा होना पड़ा है, उसके विषय में निवेदन करना चाहता हूं।

इस प्रकार की अच्छी बात के लिए सरकार को इतनी जल्दी में अध्यादेश लाने की आवश्यकता पड़ी, इसके बारे में सरकार ने अपनी टिप्पणी में ये सब बातें बतला दीं। लेकिन सरकार ने यह बात नहीं बतलाई कि विशेषकर 1970 के प्रवेश के लिए जिन विद्यार्थियों को यह स्विधा दी गई है उसके पूर्व में वहां के विद्यार्थी इस प्रकार की मांग करते आ रहे थे और उनके लिए यह सुविधाएं उस समय न देकर इन विद्यार्थियों को इस प्रकार की परीक्षायों में सम्मिलित होने के लिए वंचित होना पडा और वंचित सरकार की तरफ से किये गये। ग्रब 1970 में इस प्रकार की जो सुविधाएं दी गई हैं उससे इन विद्यार्थियों को निष्चित रूप से लाभ पहुंचेगा इस में दो राये नहीं हो सकती हैं। फिर भी मैं मंत्रालय को इस विषय पर विचार करने के लिए उनको मत दंगा कि कुपा करके वे दिल्ली विश्वविद्यालय में जो ग्रीर ग्रीर कठि-नाइयां ह उन कठिनाइयों की तरफ भी ध्यान दें।

दिल्ली विश्वविद्यालय राजधानी में होने के कारण एक ऐसा विश्वविद्यालय है जहां पर सदैव ही कुछ न कुछ कठिनाइयाँ जनता के सामने, मंतालय के सामने और वहां के उपकुलपित के सामने धाती रहती हैं। हमारे योग्य मिल स्वयं भी एक उपकुलपित रह चुके हैं और वहां की कठिनाइयों का बहुत कुछ व्यौरा वे जानते हैं। बहुत दिन पहले दिल्ली विश्वविद्यालय के प्रणासन में छात्रों को भाग लेने के लिए भी सरकार की अ्योर से आश्वासन दिया गया था और ऐसा कहा गया था कि प्रवेण के संबंध

में जो छावों की समस्याएं हैं, उन समस्याग्रों को दर करने के लिए यह आवश्यक है कि प्रत्येक प्रकार के एडमिनिस्टेशन में विद्यार्थियों का वांछित सहयोग निया जाय ।

इस बारे में कि कैसे सहयोग लिया जाए मंत्रालय ने कोई भी प्रकाश नहीं डाला। दिल्ली के विश्वविद्यालय में जो गड़बड़ी होती रही है ग्रीर इस समय भी जो गडबडी वहां चल रही है, वहां के विविध निकायों ग्रौर संकायों का कार्य अनेक प्रकार की हड़तालों के कारण रोका जा रहा है भ्रीर बहुत से विद्यार्थी उन हड़तालों के कारण आगे की परीक्षाओं में उतना अधिक लाभ नहीं उठा सकेंगे जितना लाभ उनको इस विज्वविद्यालय से उठाना चाहिए था । यह जो **अध्यादेश** है बहुत छोटा अध्यादेश है और इससे किसी को नकसान नहीं होने वाला है विलक लाभ होने वाला है । तब भी तीन बातों की तरफ सरकार का ध्यान केन्द्रित करने के लिए हमने इसके निरनमोदन के लिए एक सांकेतिक निर्णय लिया है। सांकेतिक इसलिए कि सरकार का ध्यान हम इस तरफ दिलाएं कि दिल्ली विश्व-विद्यालय में जो गडबडियां हैं उनको रोकने को लिए गुरकार शीघ्र से शीघ्र ध्यान दे। दसरे विद्यार्थियों के लिए वहाँ के प्रशासन में, वहां की गतिविधियों को अच्छा बनाने में और विश्वविद्यालय में पढ़ाई का स्तर बहुत ऊंचा हो इसलिए विद्यार्थियों का सहयोग लिया जाय। तीसरी वात, सरकार की इसलिए भी भर्त्सना करने की बात है क्योंकि इस प्रकार के अध्यादेश के विषय में सरकार ने बहुत देरी से कदम उठाया ग्रीर इस देरी से कदम उठाने के कारण जो विद्यार्थी पिछले वर्षी में पढ़ाई से वंचित हो गए और परीक्षाओं में नहीं बैठ सके, हमेशा के लिए उनकी पहाई समाप्त हो गई । खैर देर ग्रायद दुरुस्त भ्रायद के भ्रतुसार सरकार की श्रव भी, इतनी जल्दी बृद्धि का जागरण हो गया यह भी ग्रभिनन्दनीय है। इन्हीं बातों की तरफ सरकार का ध्यान साकपित करने के लिए निरन-मोदन का प्रस्ताव यहां पर मैंने रखा था। वैसे

यह सब सांकेतिक है, हमें इसमें किसी विशेष प्रकार की दिलचस्पी नहीं है कि इसका निर्धान-दन हो जाय।

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V.K.RV. RAO): Sir. I move:

"That the Bill further to amend the Delhi University Act, 1922, be taken into consideration.'

Sir, in moving this Bill I should like to thank the honourable Shri Niran.ian Varma for the welcome that he has given to this proposed legislation and I also agree with him that this decision might have been taken earlier. The decision was not taken earlier because we were trying our best to see that proper qualitative instruction was provided for as many students as possible in the Delhii University. The House may be interested to know that in the course of the last eight or nine years the number of students admitted to the various courses in the Delhi University has increased from 21,171 in 1961-62 to 56,296. From above 21,000 it has increased in about eight years to 56,000, and the number of colleges has increased from 27 in 1961-62 to 53. So the University and the various authorities have been trying their best to increase the facilities for collegiate instruction.

Even earlier, in 1962-63, the University also decided—and I think, Sir, quite rightly that Correspondence Courses might be instituted for the benefit of those who are not in a position to attend colleges and. nevertheless, who were anxious to get higher education. These Correspondence Courses have now been run for the last eight or nine years. In spite of the increase in the number of. colleges and students we are giving facilities for regular college instruction in spite of the facilities which we have been providing in Correspondence Courses we find there were still some students who were not able to get higher education.

### [Prof. V. K. R. V. Rao]

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These students are students who have got less than 40 per cent marks in the examination. The University regulation says the minimum is 40 Der cent. Above 40 per cent, somehow we have been able to provide seats. Even this year we have been able to provide admission for all people who have got 40 per cent and above. In fact, the House may be interested to know that there are still about 500 to 600, seats which are lying vacant in 'some of the colleges. July 31 is the last date and possibly they may be filled up by that time. But there were students who had not got 40 per cent. Some of them were getting admission to the Correspondence Course. But in the case of the Correspondence Course, a working Committe appointed by the University found that the Correspondence Course was not really functioning as it should. The number of persons enrolled in the Correspondence Course became very large. And the Correspondence Course. I think we are just beginning to find out as educationists, is even more troublesome than the regular collegiate course. In the regular collegiate course, the Professor comes and gives lectures; the students attend or do not attend and appear for the examination. In the case of the Correspondence Course, the lessons are sent by post; the student is supposed to answer the questions by post, which are then corrected by the teachers in the Correspondence Course and sent back to the student. He is thus supposed to get collegiate instruction through correspondence. It hias been found in the course of a report which was made a few months ago that the Corres-rjondence Course Directorate, which is now being made into a regular institution, has not been able to cope with the large number of students enrolled in the Correspondence Course. In fact, the recommendation of the committee was that from about 15,000 to 16.000 which is the total number at the moment enrolled in the Correspondence Course, it should be brought down in course of time to round 10,000. So we

found that even the Correspondence Course would not be an answer to

the people who wanted to get higher education, but who did not qualify according to the University standards. We felt that to the extent possible some effort should be made to satisfy their desire for getting higher education. That was the reason why even during last vear the suggestion was made by the Delhi University. But the Delhi University made the suggestion, and then they did not pursue it. This year the suggestion was made to us by the Delhi University and they were very anxious that we should take action immediately because the admission difficulties were on. I had introduced the Bill in this House at the last session, but unfortunately there was not enough time for the legislation to be passed. Therefore, with due respect to the House and its implied approval, I had to take action by recommending to the President that an Ordinance may be issued for the purpose. The Ordinance is very simple. It just permits students who are residents of this area to be admitted as private candidates. The only qualification is that they should be residents within this area. This will not exclude people who have taken their examinations earlier. This is not only for those who are joining this year those who have taken their examinations this year. It will also apply to students who have taken their examinations earlier. We hope that this Ordinance which is now being enacted into legislation will be approved by this House so that the admission of private candidates can proceed without any difficulty whatsoever.

Regarding the question that was raised by Mr. Niranjan Varma, that there are certain difficulties in regard to admission in some faculties and so on, I think the University is trying to do what it can in this matter. I have not got the latest facts with me. But I read something in the papers this morning that some attempts are being made to increase the number of law seats. I also read that attempts are being made to provide M.A. instruction outside the University campus somewhere in New Delhi so that people who are not able to come to the University campus will still be able to get M.A. instruction.

I may also tel. the House that even in regard to piivate candidates, the University has m idea, which I am now taking up with my colleague in the Ministry of Information and Broadcasting, v hether we could not use the radio fir the purpose of organising lecturej by the best people we have in th; University for the benefit of the private students. I have already m ntioned it informally to my colleagu in the Ministry of Information an I Broadcasting and very shortly I propose to have a discussion with him. In fact, my suggestion is goim, to be that a small recording studi" may be established within the University campus so that the best n en in the University could give talks which then can be broadcast at suitable times for the benefit of not mly the Correspondence Course sudents but also the students who a -e registering themselves as privale candidates.

Regarding tht question that was raised about thi students being given an opportunity to. participate in the administration of the university, I am sure the h>n. Member is aware that this subject is under the very active consideration of the Government. We are; waiting the report of the Gajendra :adkar Committee on the governance of universities.

One of the soecific terms of reference in regard to their work is the participation oi students in the university administration. As far as I am personally concerned, I have gone on recorl in many places expressing my view that there should be opportunity for students to participate in the miversity administration. That is riy personal view. I cannot force it down the throats of the universiti :s. I have given my personal opinion. That is why I am waiting for the Gajendragadkar Committee's report and after that report comes, the necessary action will be taken I y the universities concerned. And if it becomes necessary, we might even have to think of some legislation in this House.

So I hope, Sir, that this House will accept this Bil .
L/B(N)10ESS-8

श्री राजनारायण (उत्तर प्रदेश): श्रीमन, मैं प्रस्ताव करना हूं कि :

"दिल्ली विश्वविद्यालय श्रिधिनयम, 1922 का और संशोधन करने वाले विश्वेयक को राज्य सभा की एक प्रवर समिति को सौंपा जाये जिसमें निम्नलिखित सदस्य होंगे, ग्रर्थान्:-

- श्री श्यामनन्दत मिश्र :
- 2- श्री एन० जी० गोरे :
- 3. श्री लोक नाथ मिश्र:
- 4 श्री मृत्वर सिंह भंडारी:
- 5. श्री नागेश्वर श्रसाद शाही:
- 6. श्री भूषेश गुप्त :
- 7. श्री ग्रकबर ग्रली खान:
- श्री डाह्याभाई व० पटेल:
- 9. श्री गोडे मूराहरि:
- 10. श्री पीताम्बर दास:
- 💶 श्री एम० एम० धारिया :

श्री राजनारायण: ग्राँर उसे निदेश दिये जायें कि वह 17 श्रगस्त, 1970 तक प्रतिवेदन दे दें "

The questions were proposed.

KUMARI SHANTA VASISHT (Delhi): Mr. Deputy Chairman, this Ordinance was brought in by the Government and now this Bill is to be passed to make it operative. The Delhi University has got a good deal of problems as far as admission of students is concerned. Every year there is a very great demand for admissions into the University and along with the increasing demand there are a large number of problems and difficulties being experienced, and the University has also been expanding. Every year admissions are also going up. The way admissions are given it causes great difficulty for the students because they have to go from college to college, for weeks and weeks they have to run from pillar to post. Ultimately the University announces an increase in the number of seats, but thosle

[Kumari Shanta Vasisht]

seats are distributed to various colleges depending upon their capacity and on such occasions the difficulty of the students is all the greater.

The Delhi University is one of the outstanding universities Dr. Rao has been connected with the building up of the University. He had also been its Vice-Chancellor. I was also a former student of the University of Delhi. The University has, of course, taken steps year after year to adjust itself to the conditions prevailing in the Delhi Territory or in the country as such. Nowadays the demand for education is increasing. It is a very good sign that more and more people want higher education. There has been also a demand not to enlarge-scale admissions, not to courage have large-scale educated people who will become later on unemployed and thus create all sorts of problems for themselves and for others. But this view could not be withstood by the educational authorities because people feel that without education they cannot get iobs. Therefore, whether the universities or the educational authorities want to restrict admissions or not, the demand of the people wanting higher education has become so great that it has become very difficult and almost im-Dossible to stop large-scale admissions into colleges and other educational institutions though all those people might remain unemployed Unemployment is also one of afterwards. the great problems facing the country. Still, education does help People in terms of making better citizens and better individuals Education does enlighten them and put + ei5 \*n instructive channels Instead of our having masses and masses of people who are illiterate or half-educated, it is better to have masses of people who are well edu-CdX6(L

Delhi University has already a very good standard of education and it has very good departments under it. Those who have had the privilege of getting education from this university, have greatly benefited from these. We are very anxious

that the university should continue to maintain this very high standard. But with such large numbers af students going in for university education in the Delhi university, it is probably difficult to maintain that standard. We are a little concerned about it. When the classes are very big, the lecturers do not know much about the students and thus there is no close conduct between the teacher and the taught. But it is inevitable in a situation like this because when you have thousands of students in each college, how can you except that contact to be maintained between the teacher and taught? Nevertheless, the university must still try to see that some kind of contact is possible between the two. Now they have started tutorials. Even then, there is no close contact between the teachers and the students and the students do not feel at ease with the teaching staff. That is the problem which has to be tackled somehow. In spite of these tutorials, contact between the students and teachers is lacking. The aim should be to establish closer contacts between them so that both can learn a lot from each other. Then only we can expect better stuff from the colleges and universities.

Now they have started these correspondence courses. It is a good thing in the sense that those who may not have had the opportunity to attend regular colleges can join these correspondence courses. Several students who are not able to pursue their studies by attending regular day classes either because of economic reasons or for other reasons, can join either the evening or morning classes or correspondence courses. This also has been due to pressure of circumstances. Now they can appear for the university examinations. It is a good thing. But then the standard should be maintained and for that all the facilities and opportunities that are avail ab1 e to the students at university campus should bp available to these students also. For that I would make a suggestion to the hon. Minister. We have libraries and laboratories attached to the colleges. But outside these colleges, we do not

many libraries, except some libraries which are attached to some Ministries or Departments. There are very few public libraries like the Delhi Public Library or the Hardinge Library set up by private people. When there are thousands and thousands of students who could appear as private students and when there are thou-sands of students who are going in for correspondence courses, it is very necessary that there should be a very big network of very well-organised libraries so that these students can make use of them. These libraries should be spread all over Delhi. Formerly, colleges had to be near the university campus. Now they have allowed colleges in areas like Shahdara and Dhaula Kuan. Shortly, another university will be coming up-Therefore, it will be better if the libraries are diversified all over the union territory of Delhi such as North Delhi, South Delhi, West Delhi, etc. Rural areas such as Narela and Najafgarh should also not be excluded. All around Delhi, all the four sides of Delhi, all these areas need some libraries so that not only the student community would benefit, but even the ordinary people get the habit of spending their time in libraries. It is very necessary to channalise these into constructive and creative lines, to make them more educated and so on as well as to help in pursuing their studies. It is very necessary that these libraries are started on a large scale all over New Delhimay be two or three in Shahdara which has a population of more than six lakhs of people, or in the south of Delhi where there are a large number of students because it is full of wellto-do people whose children go to colleges, or the western side of Delhi where again in the interest of thousands of persons pursuing education, because here mostly the Punjabi section-all businessmen-they want to sent their children or others whether they are Chaprasis, Chowkidars or ordinary people who want that their sons and daughters should go to colleges. So, for these people it becomes necessary that the facility is nearby. If they cannot go to a college at least they can go to a library where they can supplement their correspondence courses and other private courses

with its help. So also a large number of laboratories can be set up. Once I had the idea myself of starting on my own through my private welfare organisation a science laboratory where students can, in their spare time, come and spend any number of hours just experimenting and learning and doing something under the expert guidance and so on of some staff members. Of course, due to lack of funds I personally could not do it. I hope it will some day be done. I hope the government will set up some of these at least on an experimental basis because a large number of our school teachers even do not know how to conduct experiments and teach the students. If the teachers could be given refresher courses and orientation courses in handling the equipment and so on, they could convey to the students how to conduct them and so on. So also students who are young people and children as well as the university people will have opportunity to learn and spend their time there. I know the correspondence course is not meant for such subjects for which classes in the university itself are very necessary. But even as a means and facility to te provided and made available for everybody who has some interest and inclination in this direction, .there may be some laboratories experimentally at least where they would like to come and experiment. If they have the aptitude they may develop it or they may acquire the aptitude. So, these libraries and laboratories should be established and expanded all over and good facilities made available. I appreciate the government has taken this step though after a very long time and the students have been going through years of harassment on this account also. The lower-middle classes and the lower income groups who have not been able to acquire university education would be able to make use of these and pass the examinations, their private examinations and this should have been dene much earlier. All these facilities should be made available to the private candidates as much as possible, because the greater the education in the country the better perhaps will be even the normal life

L/B(N)10RSS-8a

### [Kumari Shanta Vasisht]

in the country, the behaviour in the country, perhaps even the law and order situation in the country and So on and so forth. I am sorry that sometimes these are started by the university students themselves. With their future in the dark, with no opportunities for jobs, this is a part of how things are. I hope some day it will change and I am glad that this is being done though this should have been done much earlier and the concomitants of all these, the facilities, should be made available to the students. Thank you, Sir.

DR. BHAI MAHAVIR (Delhi): Mr. Deputy Chairman, Sir, I would like to start by welcoming the decision which is incorporated in this Amending Bill, to permit non-collegiate students to sit for the university examinations in Delhi. But. when this is said, just as my friend. Shri Niranjan Varma, was referring to, we are reminded of the fact that an Ordinance had to be issued for no other reason than that that the Bill could not be passed well in time to provide for this facility to the students who> are going to seek admission, but who are not going to be able to get admission this >ear. My submission in this respect is that it is a matter of some anxiety for all the wellwishers of the country that we should not be able to take decisions ahead of the problems, we should not be able to visualise what situations are going to arise, what difficulties are going to crop up and we should always be caught napping by circumstances. We have never been able to catch time by the forelock, it is always time that has chased us into taking certain decisions. Now this is a situation which is not very healthy from any pMnt of view

Sir, we are accustomed to so much talk about planning. We have had Four Five Year Plans. Can't we have a plan of 5 years ahead, to start with, about Delhi itself, about the young peoole of Delhi, as to what is goina to be the population of Delhi and ho educational requirements of the rollegeging youths? Tf we ^an look years ahead, we can realise how many colleges would be needed, whe-

ther we would be able to manage with the existing colleges or we would have to introduce new shifts or open some new colleges. Well, to me it appears that it is only an admission of failure on our part that whatever decisions are taken, they are forced down our throats by the compulsion of circumstances or by agitations carried on by students of this type or that. My submission in this respect is that nobody knows sometimes whether new colleges are going to be opened or not. Sometimes there is a talk that two colleges might be opened. Sometimes colleges are opened well after the start of the academic session. Being connected with the University of Delhi in a small way, I know there are some colleges which are supposed to start working from this academic year but they are yet in the process of recruiting their staff; they have yet to appoint their ministerial staff and so many other things are there yet to be done. I am not blaming Dr. Rao for it because I know that he is not directly responsible for it. But what I am saying is that when a decision like this is brought before us, we not only as citizens, not only as representatives of the people, but thing is missing and that missing to do with the educational requirements of the country, feel that something is missing and that missing element must be provided. If we are not to make a mockery of education of the youth: we must try to maintain discipline among them and also maintain the values that we cherish in this coimtry. Because of this what is the result? The result is that students do not have faith in our farsightedness; they do not have any experience of our being able to visualise their problems and our being able to decide about them in advance. So whenever problem arises, they consider it to be part of their duty to solve it by holding demonstrations or launching dharnas and processions in front cf some Minister or some Vice-Chancellor. Tf that Hoes not work, then they pherao somebody. And the result is that unplepsant consequences follow. Dr. Rao is very much familiar with the Delhi University because he once adorned the seat of the Vice-Chancellor there.

ThD'MWnivmity

Now he is our Education Minister. I am aware and he is also aware that over this perio I there has not been any continuous pleasant growth or progress as far as the Delhi University is concerm d. Certain developments have tak ;n place and we cannot be quite satisfied about the way things are hapi ening. Only recently, during the last week, the University had to take a levy strong and firm decision of sui pending 14 students, you may call hem student leaders, if you like, but they are attached to the various tyjtes of unions having different views and colours by which they are functioning. These fourteen students have oeen suspended and showcause notices have been served on them as to why they should not be expelled. This is a departure from the way the University has been handling the issue during the last two or three y< ars. My submission is this. If the U tiversity shows some strength, the c parity, to oe able to impose discipli le where that discipline is being :hallenged, that capacity should be along with the capacity to be considerate of real difficulties to think ahead, to plan ahead and to implem int that plan. Unfortunately that il what is lacking. The result is, scm< times the University does not know its mind. People do not know what to do. Once, some years ago the University derided to split the BA (Jass) into two parts-Part I and Par. II. When the examination was hei I, after the result was declared, the question arose as to what will hap Den to the boys who have failed, wl ether they will be readmitted to the old class, whether they will be all owed to appear as private candidate,, whether they will be conditional y promoted, etc. The students thought that it was an opportunity because nothing was clear and they laun hed an agitation and something unprecedented happened. The University agreed to promote all those students en bloc to the Third Year the condition that they and laid down should appear in the paper for which they had appeared at that time. This created a peculiar situation in most 'olleges of the Delh State.
The question was asked: 'Il the University can permit students who have declared failed Ir

Part I which means the Second Year class to be promoted to Ihe Third Year, what right has any college to fai] a student who has not come up to the academic standards in the first year examination.?' Now we had a spate of dharnas and hunger strikes and you could see some shamianas being set up and posters published:

## इस कालेख की तानाशाही, उस कालेख की तानाशाही, अन्धेरगर्दी, डिक्टेटरशिप ।

There were students' petitions asking for help of the people and all this led to some colleges succumbing before the agitation was launched and others tottering, not knowing what to do, seeking the advice of the University which itself does not know what to do and which is hardly equipped for giving any advice. When once the students were able to get the thing's in their own way in one college or the other, then, if there was a college which did not like this way of doing things, that was in a most miserable plight. People asked: 'Are you from the heavens? The University does not do it. X or Y does not do it. What is the extraordinary thing about your institution?' This was the situation which was created because we could not plan ahead about what to do about the students who failed in Part I examination. I have given just an instance. Even this year this agitation is there. It was launched and action has been taken because the students' union made a demand for unconditional promotion of students who have failed in the first year. Where are we headling to? What is it that we are planning to achieve? Of course it is very easy "Students' to become popular and say: demand Zindabads" and ask why should not the students get their share also? Dr. Rao says that the Gajendragadkar Committee is working on the question of student participation. I do not know to v. hat extent that can go. whether you will have student participation for specific purposes, like paper setting, in paper marking or in the appointment of examiners or teachers. We have to balance things. Of course the present youth is in a sort of unrest. We have to satisfy the aspirations of the youth I but shall we satisfy them in such a

[Dr. Bhai Mahavir.

way that we spoil not only the present but the future of the country also and throw the country's future to the dogs? I think that is a real danger for our authorities also to keep in mind. Now I was referring to the Delhi University and this demand because of which demand they have taken action. Had this type of stern and strong attitude been taken two years or three years ago, before when, for the first time, the University yielded to this type of coercion, the present situation would not have arisen and we would have been spared many of the inconvenient and unpleasant days which we have had to face in the Delhi University. And then, when the University decides, what happens? It is an interesting and sometimes a funny thing also. Here the University decided to suspend fourteen students. My information is-and I mentioned it to Dr. Rao also-that of the fourteen students who have been suspended two do not happen to be students of the University at all. Now it is for the University authorities to explain how they can expel students who are not on the rolls of the University at all. Now this is because the decision has to be taken without proper scru-

श्री जगदम्बी प्रसाद यादव : (विहार) : कब्र से निकाल कर फांसी दी जाती है लोगों को ।

श्री नागेश्वर प्रसाद शाही : (उत्तर प्रदेश): इससे पता चलता है कि विश्वविद्यालय के अधिकारी इतने गैर-जिम्मेदार और नाकारा हैं।

DR. BHAI MAHAVIR: That is also what could be, but I won't go to the extent of saying that much. What I am saying is that decisions should be based on proper sympathetic and careful consideration of all the factors involved and we should know the position, and we should know what we are up against. But we are hasty sometimes in taking a decision and such a decision gives rise to trouble later. In connection with the suspension of fourteen students I referred to earlier, there are other complaints. Some students came to me and said, "Some people, who did not have so much to do with

the agitation there, were marked for action.' One particular boy also was mentioned—who happens to be the son of a member of Parliament connected with the ruling party. He was very prominent in that agitation. But he does not have any step being taken against him. Now it is not for me to go into all that detail, but I am referring to> it because I am worried and sometimes I am very much pained at the way decisions are taken, at the way the University is functioning. There are cases of indiscipline, but this indiscipline is a very general and a very vague and a very sweeping thing. And how are we going to face it? Are we going to face it by handing over all power including all decision-making power to the people whom we cannot control. Sometimes there are instances where just and genuine needs also are not considered, are not met, because of some sort of a die hard attitude which people may adopt.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair Now I know of one instance here because I happen to be connected with an evening college I know that last year the University decided that evening colleges should have Honours courses also. It was a puzzle for us why this was not permitted earlier. B.A. (Pass) was permitted and the teaching for M.A. was permitted in the evening colleges, but B.A. (Honours was considered too sacrosanct or too wholy to be touched by the boys who had their education in the evening colleges. Then the University decided, the Academic Council decided it and we received the intimation. "You come up with your proposals, come to this meeting, bring all the information and we give the sanction, we will give the affiliation straightway." Then, within a couple of days decisions were taken. But then, last year, we also happened to apply for one particular subject, which is Dr. Rao's subject and which happens to be my subject also. We sought permission for the B.A. (Honours) in Economics. But that application was not granted because they said. "There is no time. We cannot move. We cannot go to all the colleges that have applied. We

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will do it next time." So on they said. This time, when we wrote again, they said, "Your application should have come before the 15th of August, 1969." Because it did lot come before the 15th of August, 1969, therefore it cannot be considere 1. Now my feeling on this was that if there are a group of students here to launch a dharna or to shout slogan; then probably the University is ate to take a decision within a week a id ask the colleges to apply for affili .tion, and within a week everythin; is done. But if that is not the case, then they say, "Well, because you did not apply one full year ahead of this, therefore your application is o tt of order." This is the position. There is another 4 P.M. interesting case just now before th i Delhi University. One boy took hi examination in History and he WTO' e his papers in Hindi. Having written his papers in Hindi he has insisted t iat the papers should be properly assi ssed. The University says, well, according to the rules this cannot be done. I do not know what stands in the w;y. When the country is changing—we are in the 23rd year of independem e-is it something which should lake so long for the University? Aft T all there are Universities running in the country which have education being imparted1 right up to the highe; t level in Hindi and where the medi am for examinations is also Hindi. Wiry is it impossible for Delhi to accept the demands of the situation? A decision could not be taken ahead anc now when a student who has got guts or this type of attitude creates a situation by writing his papers in H ndi and says, let me see how you fail me, then there would be an agitation Can't we pursue a policy and can'1 we take decisions in tune with the :ime? Here I do not think there is ai y indiscipline involved if you pern it students to write their papers in I lindi when they want it but then cha ig es which should be generally, introduced with grace, with dignity and which would satisfy the students, are not generally done and it means proble ms, it means difficulties.

In this respec. I would like to submit to the hon Dr. Rao, a problem which I feel is coming up and which should engage iur attention well in

time if we are not to be caught napping again, that problem is the problem of having some sort of uniform standards about admission into the various colleges in the country. Today we have got regional factors. We have got students living in Delhi applying all over the country and students staying all over the country and applying to colleges in Delhi. Now different Universities have got different standards of giving marks. In Delhi for example in the Delhi University, boys who are there, first class boys, extraordinarily intelligent boys, get 65, 67 or 68 per cent or more in Higher Secondary and they go in for pre-medical. But boys who could not get admissions in Delhi sometimes go to Jubbulpore or Bhopal or somewhere else and with the intelligence that they have they get 73 or 75 per cent and when they compete with the boys of Delhi for seats in Medical College. They have got 75 per cent, local boys have got only 65 per cent and these latter boys are denied admissions on that ground for no fault of theirs but for the fault of the Delhi University in keeping certain high standards. Now it is not a bad thing; Delhi University should keep up its reputation and should keep its standards high but if that works to the cost of the boys of Delhi then it will create problems. Uniformity of assessment, uniformity of standards or standardisation of examination systems in the various Universities of the country and abolition of regional preferences and regional restrictions are necessary. Otherwise there will be problems if we cannot do that. Of course we can give some preference or some reservations can be there for the handicapped people, for the Scheduled Castes and others; I am not disputing that. But if an upstart University, like an upstart new thing, literally begins to distribute First Division Degrees with a free hand, that creates a problem for those universities where boys are not given this type of liberal handout and the situation therefore is likely to become further complicated. People keep on coming to us. I know of situations where very good deserving boys are unable to get admission simply because of the differences in the standards which the different Universities maintain.

[Dr. B. Mahavir.]

Sir, one last sentence. I would request Dr. Rao to impress upon the Administrations of the various Universities that it is always better

SHRI K. K. SHAH: Since you have raised a very important question, can I have one minute? Can we not do this that it is only those who have to go out on account of transfer who would be considered and not other cases?

DR. BHAI MAHAVIR: Yes; in some measure that is there but that is so far as I know for the Central Government employees. So far as others are concerned it is a fact that boys and girls are unable to get admission. Now we must provide for this. May be sometimes just before the examination there is some tragedy, some illness or something else and one may not be able to do well in that examination and he misses being admitted here. He can do much better by going out; he is able to get a higher percentage. There are cases of this type also. But then what I was trying to impress on you is this: Are we going to divide this country into small bits, all trying and working for some sort of autonomy without bothering about what happens to the other parts of the country? That is not something which will promote or consolidate our unity. This is something which I wanted to suggest.

Lastly, I would request Dr. Rao to impress upon the Universities to take an attitude whereby the students understand that it is not advisable or easier to pass an examination bylaunching a Dharna for three days than studying throughout the year. Launching a Dharna is a much easier job. Have we put a premium on this type of indicipline or rowdyism? Rowdies become heroes and everybody begins to copy them and we have the problem of its multiplier or cumulative effect on others.

SHRI M. RUTHNASWAMY (Tamil Nadu): As a way out of the enormous difficulty created by numbers in our university colleges and universities this piece of legislation should be welcomed. It is a way out of the indiscriminate adnvssion to our colleges and universities that takes place nowadays. If the large number of stu-

dents who want university education are allowed to appear privately for university examinations, a large number of admissions could be prevented. That is the only merit in this Bill. We have lost sight of the old idea of university, that it is a seat of learning, where learning is a acquired through social life and through social intercourse. Universities have ceased to be seats of learning in that sense. They have become factories for the production of the largest number of graduates who are going to be unemployed or will become unemployable. The old ideal has been given up and we are now concentrating on this idea of producing as many graduates as possible. That is why the large number of admissions which is one of the problems that our universities and university colleges are confronted with. If students are allowed to appear privately, only a limited number of students could be admitted. Once this piece of legislation is passed, it would be possible for universities and university colleges to fix an optimum number of admissions, optimum consistent efficiency of teaching and ease of learning by students. Beyond that optimum number, beyond that maximum number, consistent with efficiency, students may be allowed to appear privately or through these correspondence courses. That would te a way of solving the problem of numbers with which we are confronted. The problem of numbers leads to a number of other problems. So it is on this account only that I welcome this piece of legislation, that is, allow candidates to appear privately.

Now, I have some objection to the phrase 'appearing privately' What does it mean? Does it mean that students may be allowed to write their examinations in their own houses or private rooms? I suppose it means that the examination will be held in public and that they will apear as private candidates—not appear privately. Of course, are not examinations in public places nowadays attended with great danger? Invigilators can be assaulted. They may be even shot at. They may be even prevented from doing their duty. What I suppose is the candidates might be appearing privately, but

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With these vords, I welcome the Bill.

BAL/: CHANDRA MENON (Kerala): Sir, I also welcome this Bill in way. It solves certain problems, problem of overcrowding in our universitie; and colleges. To that extent it is welcome. But I have got my own doubt 5 about certain things. Why should r ot a large number of subjects be le t out of the daily classes? For e ample, history, economics, all these can very well be studied at home. The students can be helped. Barring science subjects where a good deal of laboratory help is required, the oher things can be taught through tutorial colleges or by professors who can set up their own small classes. In this way we should relieve the congestion of these colleges by tal ing away a large number of subject; and then concentrating on such ubjects which require help and direction. I would therefore suggest that i i certain cases a large number of lib aries be set up, guides be appointed vho will be something like professor, who will help our students. You can have some sort of test once in tvo or three months and then allow them to sit for the university examii ation. That will be also not completel; i leaving it to the private boys to (ome and appear. Some such system can be evolved, that is, they are guic ed by some experts who will hei] them to read certain books; you can then set certain for-j mal examination papers and ask them to answer. Tl at sort of help will be very good. There are a good number' of subjects v hich can very well be done by stucents at home. History can very well be done at home, language can als) be done at home.

AN HON. MEMBER: Where is the home?

SHRI BALACHANDRA MENON: Some friend's house. This is what we are doing now. What I am saying is whatever home there is, that sort of studies can be encouraged; but some subjects will lave to be studied only by attending classes. There is no other way. If you want a good science student to come up, he will have to

be helped. So, eliminate some of the classes so that we can devote more time for particular subjects. That will be much more helpful.

I welcome this move in the sense that we are allowing a large number of students to try their luck. It is quite good. Anyhow a university degree gives him prestige. That is something. Whether he gets a job or not—I am sure he will only join the huge number of unemployed—it is quite good; let him at least feel some satisfaction. Whether he is a poor man or not he gets the satisfaction of becoming a graduate by his own endeavour. To that extent there is something in it. That is the only good thing that this helps.

I am glad that the students are agitating. A little of agitation we should not get frightened at. You should discuss with them boldly. Behind the agitation there is not always an irresponsible demand. It is some of these issues which have made them agitate. "All right, promote us; within these four years we pass the examination; one year we might have lost, after all we shall be sitting for four years". So, some relaxation does not mean that you are completely surrendering to them. It is only understanding the new generation, that generation which has lost faith in you. The last war has ended with giving us a new sort of people. We have betrayed them. You have not been able to solve any of their problems. The students are terribly agitated. There is no job for them. Their future is bleak. In this new age who are we to tell them "this is what you have to do"? If the country can be ruled by representatives who are above 18. certainly the university also can to an extent be guided by people who are above 18 in their colleges. We are great people who are having this legislation. We are representatives of our people, who are above 18 I say students also who are above 18 know how the university should be run. We should be prepared to discuss with them seriously and understand their problems. Those people may have something to teach us.

From that we will be able to find out what really agitates them, why there is so much of discontent. The

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[Shri Balachandra Menon] teachers have taken to agitation; the students have taken to agitation. Everyone can get his demand met only if there is agitation. The issues involved are new. So, how to deal with the agitation? Not by force. I was told that a number of students who have come from West Bengal, they are being screened here. For what? There is a sort of complaint.

PROF. V. K. R. V. RAO: That is not

SHRI BALACHANDRA MENON: That is what I wanted to know. There should be no such screening. In thought they may be Naxalites, but whether they are Naxalites in action, is another thing. If there is some young man who can think boldly, encouragingly, I am not against him. But if you begin finding out whether he has attended some meeting secretly at any place and therefore you will not allow him in your university, then you are doing a wrong thing. Please do not do it. There has been some complaint by some people. I believe when Dr. Rao tells me that there is no such screening. It is quite correct. But there has been a doubt like that. And I hope and believe that Dr. Rao will be able to persuade the other universities also to take such a step and see that a large number of students are allowed to appear. As far as the shift system or evening system is concerned, have as many of them as possible so that as many boys as possible can go to the colleges for direct study, wherever there are no such facilities for them It will make our boys understand things better and study, and they will become better than they are now.

भी राजनारायण : श्रीमन, . . .

उपसमाध्यक्ष (भी अकबर श्रली खान) : प्रापके पांव में तकतीफ है तो ग्राप बैठकर फरमा सकते हैं।

श्री राजनारायण: न हैं ठीक है, लेकिन हम ग्रापसे एक प्रार्थना पहले से ही कर देना चाहते हैं कि प्राप बीच में घंटो न बजायें ; वयोंकि सुबह

के ग्रनभव से हम लोगों ने इतना सीखा है कि बीच में घंटी न बजाई जाय।

श्रीमन, जो विधेयक डा० राव लाये हैं. उस विधेयक के संबंध में हमारा संशोधन है और वह यह है कि इस बिल को प्रवर समिति में भेजा जाय । जो नाम देने का नियम है वह हमने दे दिये हैं। हम इसे प्रवर समिति में भेजना क्यों चाहते हैं ? वास्तव में श्रीमन्, मुझे बहुत ही द:ख है कि डा॰ राव जैसे प्रतिभाशाली शिक्षा मंत्री को पाकर भी शिक्षा की हालत दिन प्रति दिन दयनीय होती चली जा रही है और दिन-प्रति दिन बिगड़ती चली जा रही है। मैं चाहता हं कि यह बिल सलेक्ट कमेटी में जाय ताकि जो नई-नई समस्यायें ब्रा रही हैं। जगह की कभी को लेकर. भर्ती के सवाल को लेकर, 40 ग्रीर 45 प्रतिशत के सवाल को लेकर, विद्यावियों को उनकी युनियनों में भाग लेने दिया जाय या न लेने दिया जाय, ग्रध्यापक संगठन ग्रीर वाइस-घान्सलर महोदय के बीच में क्या संबंध हों, इन सब सवालों को लेकर भ्रौर इन सब बातों को लेकर ग्रच्छी तरह से विचार किया जा सके । मगर डा० राव इस विषय में बहुत ही कूणल हैं और वह कुगलता यह है कि वह कह दिया करते हैं कि श्रभी तो एक नन्हासाही विल लाया जा रहा है, लेकिन बाद में सम्यक और व्यापक विधेयक लाया जायेगा । बाद वह कब होगा, यह मेरी समझ में नहीं आ रहा है। यह देखा जाय

इस विधेयक के उद्देश्य ग्रीर कारण यह हैं कि "दिल्ली विश्वविद्यालय को गत कुछ समय से विश्वविद्यालय की शिक्षा, विशेषतः ग्रवर स्नातक स्तर पर, प्राप्त करने के इच्छक विद्यार्थियों की संख्या में तीत्र गति से वृद्धि होने के कारण उत्पन्न हुई समस्याओं का सामना करना पड़ रहा है।" तीव गति से जो अन्डर ग्रेज्एट, अवर स्नातक भर्ती होना चाहते हैं, उनके भर्ती होने से समस्या पैदा हो रही है और उस समस्या क समाधान हेत यह नन्हां सा विधयक स्नाया उसा है कि लोग प्राव्वेट तौर पर दल्ली विश्वविद्यालय में परीक्षा

एक हमारे मित्र यहां बोले थे, हम उनसे सहमत हैं कि बहुत से विषय ऐसे हैं, जिनको कि दूसरे ढंग से पढ़ाया जा सकता है। एक मर्तबा हमारे देश में यह भी आन्दोलन चला था आजादी के बाद कि आट्र्स कालेज क्यों न बन्द कर दिए जायं और उनकी जगह टैकिनकल कालेज खोले

निकालें ।

जायं । साहित्य पढते के लिए एक इसरे प्रकार की व्यवस्थाकी जासकती है। वाराणसी में लाला भगवान दास थे, लोग उनके पास जाते थे साहित्य पढ़ते. तो वे कहा करते थे कि ऐसे मत पढ़ो, एक लेख की माला बनाओं. 101 लेख लिख कर लाम्रोगे तभी तुम हमारे पास ऊंचा साहित्य पढ़ सकते हो । उन लोगों को बाध्य करते थे कि तुम लेख लिखो, ग्रपने से विषय चनो. श्रपने से लेख लिखो । ग्रव वे सब चीजें हवा में उड़ रही हैं। मैं श्रपने समय की बात बता दुं। 1942 तक काशी विश्वविद्यालय राष्ट्रीय विश्वविद्यालय भाना जाता था, इलाहाबाद नौकर पैदा करने वाला विश्वविद्यालय माना जाता था, उसी तरह लखनऊ भी माना जाता था। यह गोडे मराहरि हैं, दक्षिण के ह, मगर काशी विश्वविद्यालय में पढे हैं । काशी विश्वविद्यालय में किसी की हिम्मत नहीं होती थी कि पैन्ट कोट पहन कर निकल जाय, धोती-कुर्ता या चौ**डे** मोहरे का पायजामा हो । कोई सुटबुट पहन कर निकल जाय तो उसकी मरम्मत हो जाती थी. ग्रच्छी तरह से लड़के उसको चिढ़ाते थे, ऐसा कर देते थे कि दूसरे दिन वह कह दे कि हम घोती-कुर्ता लाएंगे। अब हालत बदल रही है। जिस फैशन को पश्चिमी योरोप के लोग छोड़ रहे हैं, ग्राज भारत वर्ष उस फैशन को स्वीकार करने में गर्व की अनुभृति कर रहा है।

ग्रापने भी देखा होगा, ग्राजकल हम देखते हैं कि ऐसी पेन्ट पहने हुए हैं, जो उनके पैर से सटी हुई है, पहले पैन्ट चौड़ी रहती थी, हम लोग उनको पहले ही निकाल देते हैं कि तुम इतनी बौद्धिक परतंत्रता में जकड़े हुए हो, सांस्कृतिक परतंत्रता की बेड़ी में जकड़े हुए हो कि जिस पोशाक को ग्रंग्रेज छोड़ रहा है, उसी पौशाक को पहनने में स्वाभिमान समझते हो, तुम समझते हो कि बड़े भारी ग्रादमी हो गाए।

डा० राव ने अभी रेफर कर दिया कि अखबारों में कुछ निकला है। अखबारों में क्या निकला है ? जिस दिल्ली विश्वविद्यालय के

### [श्री राजनारायण]

सुधार हेतु ग्राज डा० राव संशोधक विधेयक प्रस्तुत किए हुए हैं, ग्राज उस विश्वविद्यालय की गित क्या है, ग्राज उसकी दुर्दणा किस दर्जे की है, क्या ग्राज वहां पर पढ़ाई हो रही है। इस सम्बन्ध में जो ग्रखवार में निकला है, मैं उसको पढ़ रहा हं —

"दिल्ली विश्वविद्यालय क्षेत्र में आज विद्यार्थियों और पुलिस में अभूतपूर्व झगड़ा हुआ, जिसमें घूसे, पत्थर और लाठियां चलने के बाद तीन छात्र नेता अचेत होकर गिर पड़े, झगड़े में पुलिस सुपरिन्टेंडेंट श्री निखिल कुमार तथा अन्य पुलिसमैनों और अनेक छात्रों में धनका-धुक्की हुई । रात को विश्वविद्यालय छात्र संगठन के नेताओं ने कल से समस्त कालेजों में ग्राम हड़ताल के निश्चय की घोषणा की।"

विश्वविद्यालयों में छात्रों श्रौर पुलिस में धक्का-धक्की क्यों हुई, कभी डा० राव इसको सोचते हैं। जनतंत्र में पुलिस का व्यवहार क्या है, इसकी शिक्षा कहीं दी जा रही है ? साम्राज्यवादी व्यवस्था भ्रौर पंजीवादी व्यवस्था में ग्राम जनता भ्रौर पुलिस में खाई होती है, मगर जनतंत्री व्यवस्था में पुलिस ग्रौर जनता की दूरी समाप्त हो जाती है। मैं जानना चाहता हं डा० राव से कि उनकी शिक्षा पद्धति किस दर्जे की निकृष्ट है कि ग्राज पुलिस विद्यार्थियों को दृश्मन समझ रही है और विद्यार्थियों से जाकर धक्का-धक्की करती है, जिसके कारण तीन छात्र नेता भ्रचेत होकर गिर पड़े। यह स्थिति है दिल्ली विश्वविद्यालय की, जिसके सुधार हेत ग्राज प्रस्तुत है विधेयक यहां पर, श्रीमन, ग्रापकी सदारत में । "छात्र-पुलिस झडप तब शरू हुई . . .

उपसभाष्यक्ष (श्री श्रकबर श्रली ख़ान) : राजनारायण जी, श्रापने कहा कि घंटी मत बजाश्रो, मैंने नहीं बजाई, 15 मिनट हो गए हैं। श्री राजनारायण: श्राप बजाएंगे तो मैं सदन से पूछूंगा कि घंटी बजा कर श्राज की जो स्थिति है, उसको कहने से श्राप मुझे रोक दें तो क्या मैं रुक जाऊं।

उपसभाष्यक्ष (श्री श्रकबर ग्रली ख़ान) : मैं ग्रापसे रिक्वेस्ट कर रहा हूं। इस विल का लिमिटेड स्कोप है।

श्री राजनारायण: मैं भी ग्रापसे बाग्रदव दरस्वास्त कर रहा हूं। स्कोप लिमिटेड किस लिए है। विश्वविद्यालय में उत्पन्न समस्याओं के समाधानहेतु, भर्ती को लेकर, उसी प्रतिशत के सवाल को लेकर यह विधेयक ग्राया है, हम इस विषय से बाहर नहीं जा रहे हैं, जो नन्हा सा, छोटा सा लिमिटेड स्कोप का विधेयक है, उसी विधेयक के ग्रन्दर यह बन्दा वोल रहा है।

उपसभाध्यक्ष (श्री प्रकार ग्रली ख़ान) : देखिए जब मैं विश्वविद्यालय से सम्बन्धित विधेयक पर बोलूं तो ग्रवाध गति से बोलने दीजिए। यह सरकार की गलती श्राप हमारे ऊपर मत लाद दीजिए, यह मत कहिए कि यह विधेयक एक घंटे में पास होने वाला है। देश में ग्राग लग रही है ग्रीर हम बैठ कर बंशी बजा रहे हैं 51 रूपया लेकर, हम तो 31 ही लेते हैं, ग्राप 51 लेते होंगे।

एक माननीय सदस्य : वाकी ?

श्री राजनारायण : वाकी खजाने में जाता होगा। हमारे पास ग्रनाथ लड़के-लड़िक्यां ग्राते हैं कि यह पैसा हमको दे दीजिए। (Interruption) हम बहुत ही जल्दी में हैं। हमारी बहुत इम्पार्स्टट मीटिंग हो रही है एस० एस० पी० ग्रौर पी० एस० पी० के मर्जर की, हम उसमें जा नहीं पाए।

संसद-कार्य विभाग में राज्य मंत्री (श्री ग्रोम् मेहता): ग्रगर श्राप नहीं जाएंगे, तो हो जायगा।

श्री राजनारायण: "छात्र-पुलिस झड्प तव शुरू हुई, जब छात्रों ने विद्या परिषद की बैठक के सामने उग्र प्रदर्शन शुरू किया। ये छात्र बी० ए० (प्रथम वर्ष) में ग्रसफल 3,500 विद्यार्थियों के ग्रगली कक्षा में चढ़ाने की मांग कर रहे थे।"
क्यों? डा॰ राव भूल गए या उनको पता न रहा
हो, वे जानकारी कर लें। 5 जुलाई के ग्रासपास
उपकुलपित डा॰ राज ने इंडिया इन्टरनेशनल
में भाषण करते हुए कहा था कि ग्रब तक हायर
सेकेन्डरी में 40 प्रतिशत से ऊपर ग्रंक पाने वालों
को दाखिला मिल जाता था, लेकिन इस साल
45 प्रतिशत से ऊपर पाने वालों को ही दाखिल
किया जायगा; क्योंकि पश्चिम बंगाल ग्रादि
के तमाम विद्यार्थी यहां दाखिला चाहते हैं।

डा० राज के इस भाषण ने उन विद्यार्थियों में एक वेचैनी पैदा कर दी। ग्रव डा० राव कहते हैं कि 45 प्रतिशत नहीं. 40 प्रतिशत से ऊपर भी जो श्रायेंगे, जनका दाखिला होगा । यह डा० राव स्राज कह रहे हैं। हमारे डा० राज जो विश्वविद्यालय के उपकृतपति हैं, उन्होंने 5 जुलाई को यह भाषण किया था और उससे यहां पर यह विरोध पैदा हो गया । हमारे कुछ दोस्त भी हैं । हम बात छिपाना नहीं चाहते हैं। हमारी समाज-वादी युवजन सभा ने उसका विरोध किया था। उनका एक णिष्टमंडल भी विश्वविद्यालय के उपकूलपति डा० राज से मिला था श्रीर डा० राव से भी मिला था। डा० राव ने उनसे यह कहा था कि हम तुम्हारी बातों पर विचार करेंगे। ग्रव हम यह कहना चाहते हैं कि अगर 40 प्रतिशत से ऊपर वालों को ही भर्ती करना था ग्रौर जैसा कि डा॰ राव ने कहा कि वैसा होगा, तो वाइस-चान्स तर से पूछा जाय कि वाइस-चांसलर ने यह गलतवयानी क्यों की । यह गलतवयानी कर के उन्होंने यहां के विद्यार्थियों में एक उत्तेजना का वातावरण पैदा किया। तो यह स्थिति डा० राज ने पैदाकी है।

मैं बाद में इस बात पर आऊंगा कि बाइस-चांसलर कैसे रखे जायें । बड़ी मुसीबत हमारी हो गई है कि आज अंग्रेजी सभ्यता में पले हुये, अंग्रेजी पढ़े हुये और अंग्रेजी के माध्यम से सोचने वाले लोग वाइस-चांसलर बन जाते हैं और आजादी के बाद जो राष्ट्रीयता और आत्म-सम्मान की भावना छात्रों में आई हैं, उस भावना से वे अनभिज्ञ होते हैं। ऐसे वाइस-चांसलर आज की स्थिति का सामना कर नहीं सकते, यह मैं विलकुल सफाई से कह देना चाहता हूं। एक नहीं दस डा॰ राज आयें, वे क्या करेंगे। वे तो केवल व्युरोक्केट्स हैं, तानाशाह हैं और अपनी कलम चलाते हैं। उनको क्या पता है कि आज विद्यार्थियों के ऊपर क्या बीत रही है, उनके परिवार वालों और संरक्षणों पर क्या बीत रही है।

अब श्राप देखेंगे कि यूनियन के अध्यक्ष सुभाष सहानी ने कहा कि उपकुलपित अपने दायित्व को निभाने में असफल रहे हैं, इसलिये उनको हटाया जाय। दूसरे विद्याधियों ने कहा था कि अब हमारी खुली भरती होनी चाहिये और हमारी भरती पर कोई रोक नहीं लगाई जा सकती। यह सीधी सादी मांग थी जो नहीं मानी गई। तो जब से डा० राज साहब अपये हैं, तब से डा० राज साहब ने विश्वविद्यालय में एक दम तानाशाही व्यवस्था कर दी है। हम जैसी समाज की व्यवस्था बनाना चाहेंगे, अगर शिक्षा के क्षेत्र में उसके तदनुरूप व्यवस्था नहीं होगी, तो हम समाज में भी वैसी व्यवस्था नहीं बना सकते।

श्रापको जानकारी है कि इसी सदन में हम काशी विश्वविद्यालय के बारे में दो, तीन बार श्रपने जजबात का इजहार कर चके हैं। जब मैं बोलता था तो बहत से लोग कहते थे कि ऐसे ही बोल रहा है। मगर जब गजेन्द्रगडकर कमिशन की रपट ग्रा गई, तब लोगों की ग्रांखें खल गईं कि हमने जितनी बातें कहीं थीं गजेन्द्र-गडकर कमिणन ने उन सबका समर्थन किया। एक चीज जो कही गई थी उसी को लेकर ग्राज भी वहां तनाव है ग्रीर वह है ग्रार० एस० एस० का भवन । उनकी एग्जीक्यटिव कौंसिल की बैठक हुई घौर उसने फैसला किया कि घार० एस० एस० का भवन फौरन हटा दिया जाय । यह फैसला चार दिन पहले हो गया है. मगर ग्रब हमारे जो भ्रार० एस० एस० के भाई हैं, वे बुद्ध नहीं हैं। इतना ही उनका फसला हथा है और मुझे मालम नहीं है कि वे कहां जा रहे हैं। वे कहेंगे कि कोर्ट से इसमें इंजक्शन जारी करा दो। उनका

## [श्री राजनारायण]

तो फैसला हो गया कि म्रार० एस० एस० भवन हटाया जायगा और यह भी हो गया कि वाइस-घांसलर बड़े सख्त हैं। लेकिन भ्रब वे कहेंगे कि कोर्ट में केस चला गया, हम क्या करें। इस मिली-जुली कुश्ती से काम चलता नहीं। हमको ईमानदार होना चाहिये। मैं जानना चाहता हूं डा० राव से कि गजेन्द्रगडकर किमशन की रपट को भ्राये साल भर हो गया है। श्रक्तूबर में श्रीमाली जी ने चार्ज लिया था, जो यहां शिक्षा मंत्री रह चुके हैं। साल भर का समय ग्रार० एस० एस० का भवन हटाने में लग गया।

श्राज ग्रखबारों में श्राया है कि वाइस-चांसलर दिल्ली आ रहे हैं, बड़े-बड़े नेताओं से सलाह मिश्वरा करने कि श्रार० एस० एस० भवन के बारे में क्या किया जाय। श्राज श्रखबार में मैंने पढ़ा है। श्रीमती फीरोज गांधी श्रौर कुछ लोग कहते हैं कि भार० एस० एस० हट जाय, कुछ कहते हैं कि इसके लिए काननी व्यवस्था होगी, मैंने कहा कि भाई 1937 की फाइल देखो। बाकायदा मालवीय जी के जमाने की फोइल है, जिसमें बिल्डिंग और जगह दोनों की प्रोप्राइटरिंगप विश्वविद्यालय की है, उसमें यह माना है। उस मानने के वावज्द भी साल भर तक गुरु गोलवलकर से बात चीत हई, फिर राज्य के संघवालक से बातचीत हुई, फिर जिले के संघचालक से बातचीत हुई ग्रीर इस तरह से एक लम्बा सिलसिला डाक्टर श्रीमात्री ने लगा दिया भीर ज्यों-ज्यों यह सिलसिला चलता गया, वह मामला बिगड़ता गया भीर भ्राज यह हालत श्रा गयी है। तो वही स्थिति डाक्टर राज ने म्राज यहां पैदा कर दी है। डाक्टर राज जब से वाइस-चांसलर हुए हैं, तब से न विद्यार्थी चैन से हैं, न श्रध्यापक चैन से है श्रौर उन्होंने सारी पूरानी प्रथाओं को तोड़ कर एक वर्किंग ग्रुप बना दिया भौर कहा कि यह विकास प्रप जिस-जिस को मान्यता देगा हम उसकी मदद करेंगे और उस वर्किंग ग्रुप में ग्रपने चहेतों को रख दिया जो कि 'यस **मैंग', हैं**। ग्राप जानते हैं कि जिन लोगों की

ख्याति है, जो लोग ग्रपने विषय में दक्ष हैं, व लोग डाक्टर राज की तानाशाही को ठोकर मार कर गिराने की कोशिश करेंगे और उसका असर उनके विद्यार्थियों पर भी होगा। ग्राज दिल्ली विश्वविद्यालय में यही स्थिति पैदा हो गयी है कि वहां के ग्रध्यापक संघ ने डाक्टर राज की एक व्यवस्था का विरोध किया ग्रौर इस प्रोसेस के बाबज़द ग्रध्यापक संघ को उन्होंने प्रतिनिधित्व नहीं दिया । क्यों नहीं प्रतिनिधित्व दिया गया उनको ? मैं पूछना चाहता हूं श्रपने शिक्षा मंत्री जी से कि क्या वे इसी तरह से दिल्ली विश्वविद्यालय को चलाना चाहते हैं ? क्या पुलिस ग्रीर पल्टन की बदौलत शिक्षा चलेगी ? विश्वविद्यालय को पुलिस रौंदेगी ? उसको हम विद्या मन्दिर कहेंगे या उसको हम पुलिसालय कहेंगे ? उसके लिए तो वहां सुपरिटेंडेंट पुलिस को ही बैठा दिया जाय । इस विकंग ग्रंप से डाक्टर राज मनमानी सिफारिश करवाते हैं और चाहते हैं कि जो डाक्टर राज चाहें वही उनका वर्किंग ग्रुप सिफारिश करें, जिससे वहां के श्रध्यापक संघ में भ्रीर डाक्टर राज में तनाव पैदा हो, जिसके कारण ग्राज वहां के विद्यार्थी समाज में भी हलचल हो भ्रौर जिससे विश्वविद्यालय बंद हो। ग्रगर इस समस्या का समाधान तत्काल न हुआ तो कल परसों ग्राप देखेंगे कि क्या स्थिति वहां होती है।

उपसभाध्यक्ष (श्री म्रकबर म्रली खान) : म्रव खत्म कीजिए ।

श्री राजनारायण : मैं खत्म कर रहा हूं । ग्राप क्यों चिन्तित हैं । हम बिना कहे तो मानेंगे नहीं, ग्राप ग्रपना भी समय नष्ट करते हैं ग्रीर हमारा भी ।

श्रध्यापकों के चुने हुए प्रतिनिधियों का उप-कुलपित से मिलने का मतलब क्य है, जबिक वे समय नहीं देते हैं। श्रव श्राप हुई बता दीजिए क डाक्टर राज का दमाग तान शाही दिमाग है या नहीं। मैं चाहता हूं कि हमारे सम्मानित शक्षा मंत्री डाक्टर राव ान बातों पर ध्यान दें।

राज साहब अर्थशास्त्र के ग्रध्यापक रहे हैं श्रीर कुछ लिख कर प्रधान मंत्री जी को भी देते रहे हैं । कुछ उन्होंने बैंक के बारे में भी लिख कर दे दिया है भौर इसलिए भ्रव उनकी स्थाति बङ गयी है। वह वड़े विद्वान, हो गये हैं ग्रीर इसीलिए हाक्टर राव ने उनको बला लिया। मैं यहां एक स्थिति देखता हं। हिन्दी विभाग के ग्रध्यक्ष थे डाक्टर नगेन्द्र । आज हिन्दी साहित्य जगत में कौन है, जो डाक्टर नगेन्द्र को नहीं जानता । ग्राज इतिहास जगत में ऐसा कौन है कि जो डाबटर मिश्र को नहीं जानता । यह दोनों ग्रपने-ग्रपने विभागों के हेड थे। उनका इस्तीफा हो गया । क्यों ? क्योंकि उन्होंने कहा कि हम डाव्टर राज की तानाशाही के मकाबले में नहीं झकेंगे । डाक्टर राज चाहते हैं कि जो डाक्टर राज चाहें, कहें उसको डाक्टर नगेन्द्र मानें, जो उन विश्वविद्यालय में पुराने हैं और हिःदी विभाग के हेड हैं और प्रोफेसर मिश्र उसको मानें कि जो इतिहास के हैड हैं, डिप र्टमेंट के, तो एक म्रादमी जो कि जनियर कैपेसिटी का है, उसको तो हेड बना दिया गया, प्रधान मंत्री की भक्टि विलासिता ने ग्रौर वहीं उस विश्वविद्याल को चलायेगा । तो मैं धापको बताना चाइता हुं कि धाज यह देश अंधकार के गर्त में जा रहा है। इसीलिए मैंने एक दिन कहा था और उससे कई लोग खफा हो गो थे कि नक्सलवादी कौन है ? हमारी नक्सलव दी की परिभाषा है: अविवेकी अहिपका । जो ग्रविवेकी ग्रहिसक होगा, उसको हम नक्सलवादी कहेंगे।

श्रव में यह कहना चाहता हूं कि हमारे भाई महावीर ने भी उसका जिक किया है और उस पर में बाद में श्राऊंग, लेकिन हमारी समाजवादी युवजन सभा का िल्ली का सेकेटरी है राजकुमार जैन । उसने हिन्दी में एम० ए० (इतिहास) की परीक्षा दी है । मैं जानन चाहता हूं कि दिली विश्वविद्यालय, भारतीय विश्वविद्यालय है या कोई इंग्लिश विश्वविद्यालय है ? में पूना चाहता हूं कि डाक्टर राव भारत के शिक्षा मंत्री

हैं या इंग्लैण्ड के शिक्षा मंत्री हैं। ग्रजीब तमाशा है। हम ग्रपने देश में, ग्रपने मुल्क में, ग्रपनी भाषा में उसके माध्यम से परीक्षा नहीं दे पाते ? यह हमारा विश्वविद्यालय है ? यह बन चुका है मकडजाल । यह ग्रंग्रेजों का मकडजाल बन रहा है, लार्ड मैकाले का । मैं डाक्टर राव साहब से, आपसे हाथ जोड़ कर विनती करना चाहता हं कि स्राप संग्रेजों के इस मकड़जाल से इस मल्क को छडाइये। मैं जब कभी-कभी डाक्टर राव का लेक्चर ग्रखबारों में पढता हं, जिसमें वे अंग्रेजी की तारीफ करते हैं, तो मैं हैरत में पड़ जाता हूं। क्याबात है कि जो डा० राव की धकल पर पत्थर पड जाते हैं। वे भी अंग्रेजी की तारीफ करने लग जाते हैं। क्या भारतवर्ष में किसी की श्रंग्रेजी श्रच्छी है ? वही तोता रटत, विक्टोरियन जमाने की भ्रंग्रेजी ग्राज भी वल रही है। ग्राज कोई भी जिन्दा भंग्रेजी नहीं बोल सकता भारत में । बेकार भंग्रेजी श्रंग्रेजी की बात करते हैं। तो 14 विद्यार्थी, जिनमें एक राजकुमार जैन भी है, उन्होंने निलंबित कर दिये, तुगलकशाही फरमान निकल गया कि वे विश्वविद्यालय में नहीं रहेंगे। मेरे पास एक लेटर है। डाक्टर राज का, उसको मैं पढ़ुंगा।

उपसभाध्यक्ष (श्री धकबर धलो खान) : ग्रव खत्म कीजिये । ग्रापने घाघा घंटा ले लिया है ।

श्री राजनारायण : मैंने किसी से ज्यादा समय नहीं लिया है ।

उपसभाध्यक्ष (भी भ्रकबर भली खान): मैं ग्रब ग्रापको दो मिनट ग्रीर देता हूं।

श्री राजनारायण: बी० ए० श्रानसं के राजकुमार जैन ने हिन्दी में इतिहास का पर्चा लिखा। श्राप जरा खयाल की जिए, बी० ए० श्रानसं। श्रव श्रगर हिन्दी में वह एम० ए० का पर्चा लिखता है, तो उसकी कापी जांची नहीं जानी। उसका परीक्षा फल रोक लिया जाता है। श्रव वह क्या करे? श्रगर किसी व्यक्ति के साथ इस तरह की गैर-इंसाफी होगी तो क्या वह उसे सरदाक्त करेगा? श्रीर श्रगर वह उसे बरदाक्त

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कर भी ले तो मैं तो उसे बरदाश्त नहीं करूंगा। मैं बतलाना चाहता हं कि ग्रभी तो यह मामला केवल राजकूमार जैन तक है, लेकिन ग्रब उसकी हिम्मत की चर्चा इस देश की मजलिसों में होगी ग्रौर डाक्टर राव की बताना पड़ेगा कि डाक्टर राज जैसे गुन्डे वाइस-चान्सलर की हिम्मत कैसे पड़ी कि वह राजकुमार जैन के हिन्दी में लिखे गये पर्चे को देखने से रोक दे ग्रीर उसका परीक्षा फल ग्राज तक घोषित न होने दे। कोई तमाशा है ? किसी की बपौती है कि जिस को जैसे चाहे तुगलकी फरमान जारी कर दे कि जिसमें कभी राजधानी दिल्ली हो भ्रौर कभी दौलताबाद । यह सवाल ग्राज का नहीं है, में आपसे बताना चाहता हं कि प्रधान मंत्री साहिवा के पास हमारे विद्यार्थीगण गये और 13 जलाई को प्रधान मंत्री के यहां उन लोगों ने प्रदर्शन किया और उसमें गिरफतार हए और बाद में छुटे। फिर 23 जुलाई को भी इन लोगों ने दिल्ली में विश्वविद्यालय के सामने प्रदर्शन किया। उस दिन प्रदर्शन में समाजवादी युवजन सभा के संयक्त मंत्री श्याम कूमार को घसीटा गया स्रीर जब इनको राज कुमार जी बचाने पहुंचे तो रमेश जैन के हाथ की हड्डी बिलकुल तोड़ डाली गयी। यह क्या है ? मैं आपसे पूछ रहा हं कि यह क्या है ? ज्ञाप हमारी मदद करें, ज्ञाप हमको रोशनी दें । इन्दिरा गांधी स्रायी हैं, नयी रोजनी लायी है। वह कहती है कि जब मैं सभा में जाती हूं तो जनता कहती है कि 'इन्दिरा गांधी श्रायी है, नयी रोशनी लायी है', मैंने कहा कि इसमें तीसरी लाइन और जोड़ दो कि 'इन्दिरा गांधी श्रायी है, नयी रोशनी लायी है, जो गांव-गांव छितरायी हैं'। ग्राप देखें कि मिट्टी के तेल की कीमत बढ़ गयी, गरीबों की झोपड़ियों का उजाला खत्म हो गया । तो मैं ग्रापसे कहना चाहता हूं कि भ्राप हमारे सदर हैं, भ्राप हमको बतलायें ।

SHRI G. A. APPAN (Tamil Nadu): Sir, on a point of order. Every Member of this House has got his or her honour. I have been observing

for some days some things which are so repulsive and repugnant and unpleasant. I have very great regard for my friend, Mr. Rajnarain. I consider him as my elder brother. My hats off to his sincerity of purpose. But there is one thing. A person has to be addressed by the name which is entered in the school register or the college or the university register or in the electoral rolls or in the official registers. I can call a person younger to me by name or a person equal to me by name, whether it is he or she. But, Mr. Vice-Chairman, he has been calling the Prime Minister of India as 'Indira' or Feroz Indira'. Is she my daughter or :his daughter or your daughter or your younger sister? No. She is the Prime Minister of India. If anybody wants to address her in this House or in the other House by name, then to give her respect 'Ji' has to be added or she can be referred to as Mrs. Indira Gandhi or the Prime Minister of India. If he is a Telugu man, then we use the word 'Garu'. If he is a Tamilian, then we use the suffix 'Avargal' or the prefix "Tiru!. But she is known throughout the world as Mrs. Indira Gandhi or the Prime Minister of India. So you please give your ruling here and let it be carried to the other House also that whenever anybody wants to address our Prime Minister, she should be addressed as the Prime Minister of India or Mrs. Indira Gandhi, or the suffix 'Ji' should be used to her name, e.g. Dr. Rao or Raoji and so on. This is my humble submission. I think you will have to give your ruling and let the House of Elders be an example to the other House in this matter.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think that is a very valid point and I would like Members to bear it in mind.

श्री मान सिंह वर्मा (उत्तर प्रदेश): वया जरा सी बात थी ग्रफसाना कर दिया। जरा सी बात है। ग्राज तो श्री राजनारायण वदतमीजी से नहीं बोले हैं। प्रति दिन इस बात का जिक होने लगा है । यह बात कुछ समझ में नहीं म्राती है। बात कुछ हो रही थी भ्रौर

होने लगा कुछ ग्रीर । ग्रीर ग्रापंभी बराबर टाइम देने लगे ।

THE VICE-C I AIRMAN (SHRI AKBAR ALI KH 4.N): You have not seen what has happened. Please sit down. If you wait to know what is happening here, ;, ou must be here all the time.

श्री राजनारायण: देखिये, कोई लीगल विद्यालिंग, कोई तिकड़ मी जवान, कोई कार्वाडक बात राजनारायण को अपने पथ से विचलित नहीं कर सकती, राजनारायण जिस भाषा का प्रयोग करता है, उनको अच्छी तरह से समझ कर करता है। मैं डा० राव से फिर विनम्नता से निवेदन करूंगा, हे हमारे आदरणीय डाक्टर राव साहब, श्राप उसको हटाइये। हमारे एक सम्मानित सदस्य ने मालूम नहीं किस दिमाग से यह सब कहा, ऐसी बात कही। मैंने अपनी तरफ से कुछ कहा नहीं। मैंने कहा कि प्राईम मिनिस्टर साहिबा जनां जाती हैं वह खुद अपने से स्लोगन लगाती हैं कि जनता यह कहती है। इस आदमी को समझ में न आये तो मैं क्या करूं। मझे अफसोस है।

उपसभाष्यक्ष (श्री स्रकबर स्नली खान)ः स्रव स्नाप खत्म कीजिये।

श्री राजनारायणः मैं प्वाइंट ग्राफ ग्राईर का जवाब दे रहा हूं, उस प्रश्न पर ग्राभी नहीं जा रहा हूं।

उपसभाष्यक्ष (श्री श्रकबर श्रली खान) : भापको जवाब नहीं देना है ।

श्री राजनारायण : देखिये, हमारी बात पर प्वाइंट ग्राफ ग्राइंट उठा है। जब हमारे बीच में प्वाइंट ग्राफ ग्राइंट उठता है, तो उस प्वाइंट ग्राफ ग्राइंट को मैं मीट करूंगा। मैं इस वक्त प्वाइंट ग्राफ ग्राइंट को मीट करना चाहता है।

उपसभाध्यक्ष (शी श्रकबर श्रली ख़ान): देखिये, मुझे फिर रूलिंग देनी पड़ेगी। L/B(N)10RSS-9 श्री राजनारायण: श्राप रूलिंग देंगे तो मैं उसको चैलेंज करूंगा। श्राप दीजिये रूलिंग, क्या हमको धमकी देते हैं? रूलिंग दें। मैं यह कहना चाहता हूं कि कोई श्रादमी श्रगर श्रपनी पुरानी जहनियत के कारण किसी का भक्त बनना चाहेगा। चाहे वह प्रधान मंत्री हो या कोई हो, तो उसकी भिक्त का पर्दाफाण होगा। श्राज हमारी दुर्देशा क्यों है। इसलिये कि हमारे मस्तिष्क में, हमारे दिमाग में यह गुलाम जहनियत भरी हुई है, जिसका सबूत हमारे श्रादरणीय, सम्मानित मित्र ने श्रभी खड़े हो कर दिया।

SHRI G. A. APPAN: On a point of order. I object to it. I am not a slave of anybody I only put it to the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He is your colleague. You must show him respect.

SHRI G. A. APPAN: This should be expunged.

श्री राजनारायण : छाती फट गई। ग्रगर वह हिन्दीन समझे तो मैं क्याकहं मैंते कहा है, हमारे सम्मानित मिल्न श्रादरणीय सदन के ब्रादरणीय सदस्य के दिमाग में इतना क्रेंदपन क्यों हचा, मैं उन कारणों को ढंढ रहा हं, उनको खोज रहा हं ग्रौर मैं डा० राव से निवेदन करना चाहंगा कि डा० राव स्राप शिक्षा जगत को भारतवर्ष में इस ढंग से बनायें कि इस तरह की गलाम जहनियत न हो। इस सदन में कछ ऐसे लोग हैं, जिन्होंने कि हमेशा ग्रपने को ठेकेदार बना रखा है, गोया प्रधान मंत्री के सम्मान की ठेकेदारी उन्हीं की है। क्या प्रधान मन्त्री के सम्मान पर ठेस ग्राई भाई ? हम पूछना चाहते हैं कि प्रधान मन्त्री के सम्मान पर कौन सी ठेस लगी, कौन सा पत्थर पड़ा, कौन सी ईंट पड़ी। हमने तो कहीं देखा नहीं कि हमने प्रधान मंत्री के सम्मान पर कहीं कोई ठेस पहुंचाई हो, हमने तो प्रधान मंत्री के सम्मान को बढ़ाया ।

तो, श्रीमन्, मैं बहुत जल्दी में श्रपनी बात ख़त्म करना बाहता हूं, इसलिये मैं श्रापसे दो तीन बातें सुझाव के रूप में निवेदन करना चाहता

# [श्री राजनारायण]

हं। मैं सहता हं कि ग्रव सारे विक्वविद्यालय जो कि अपने देश में हों, उन विश्वविद्यालयों के लिये एक सभ्यक व्यवस्था बनाई जाय । जो विभिन्न क्षेत्रों में विभिन्न ढंग की व्यवस्था है, उसको नहीं चलने देना चाहिये। ग्रीर उसी के साथ-साथ वाइस-चांस तर के लिये सामाजिक ज्ञान और जन तन्त्री जान का होना ग्रनि ग्रावश्यक बना दिया जाना चाहिये। ऐसे व्यक्ति को इस समय भारतवर्ष के शिक्षा जगत में वाइस-चांसलर नहीं होना चाहिए जो केलव गलाम जहनियत का हो श्रीर जिसते स्वातंत्रय संग्राम में, राष्ट्रीय भ्रान्दोलन में कोई कदम नहीं उठाया हो। आपके बाइस-बांसलर में यह भी एक खबी होनी बाहिये। जैसे कि में ब्रापस कहना चाहता हं कि डा० राधाकृष्णन वाइस-बांस रर थे ग्रीर भ्राचार्य नरेन्द्र देव बाइस-चांसलर थे, पुज्य महामना वाइस-चांसलर थे, इन लोगों के समय में इस तरह की ग्राफत नहीं हुई, मगर ग्राफत तब होने लगी जब कि ऐसे लोग ग्राये, जिनके पास नालेज नहीं है, जिनके पास ज्ञान नहीं है, जिनके पास विद्या नहीं है, जिनके पास ज्योति नहीं है, केवल तिकड़म और साजिश से, सरकारी भक्टि-विलास से, प्रधान मंत्री के कृपा पात्र होने से बना दिये जाते हैं, तो फिर आफत आती है। भ्राज वह भ्राफत दिल्ली विश्वविद्यालय में ग्राई हुई है।

श्रीमन्, जो सवाल मैं पूछ रहा था उसको मैं फिर पूछना चाहता हूं. हमको इस सदन के सम्मानित सदस्य जवाब दें। ग्रगर मान लीजिये कि मैं परीक्षार्थी हूं ग्रौर मैंने हिन्दी में परीक्षापत लिखा है जो कि हमारे संविधान की भाषा है, जो कि हमारे राष्ट्र को भाषा है, जिसके लिये राष्ट्रपिता महात्मा ग्रांधी बरावर संघर्षरत रहे, तो क्या हल्ता कर के हमें दबा देंगे, हमारा परीक्षा-फल रोक दिया जायगा, हमारा नतीजा घोषा नहीं किया जायगा। तब मैं क्या करूं? मैं ग्रापसे पूछना चाहता हूं। ग्राज जो हिन्दी में लिखे हुये पर्चे को न जांचे,

जाने का आदेश वाइस-चान्सलर देता है, उस वाइस-चांसलर को जब तक घसीट कर नहीं निकाला जाएगा, तब तक शिक्षा चलेगी नहीं। मैं आज इंके की चोट पर कहना चाहता हूं कि ऐसा रद्दी, ऐसा निकम्मा और ऐसा देश द्रोही वाइस-चांसलर हमने नहीं देखा कि एक एम ०ए० का इतिहास का छात्र हिन्दी में तिखे और उसकी हिम्मत हमारे देश में रहते हुथे पड़े कि वह कह दे कि हिन्दी में लिखा हुमा परीक्षा पत्र नहीं जांचा जायगा। इससे बड़ा अपमान राष्ट्र का और क्या होगा, इससे बड़ा अपमान राष्ट्र का और क्या होगा, इससे बड़ा अपमान देश का और क्या होगा। यह अपमान करने वाला साज कुर्सी पर वैटा हुआ है और यह हमको सबक देंगे कि हम किसी का अपमान कर नहीं हैं।

इसलिये, श्रीमन्, मैं ग्रापके द्वारा पूरे ग्रदब, पुरे सम्मान से डा० वी० के० ग्रार० वी० राव साहब से-साहब, सहब, सहब, श्री, श्री 108 श्री डा॰ राव साहब से--- अननय विनय करता हं कि उसकी हिन्दी की कापी, जो एम० ए० के छात्र ने इतिहास का पर्चा लिखा है, उसकी कापी जांची जाय ग्रीर उसका नतीजा घोषित किया जाय वर्ना यह देश इतना नपुंसक नहीं होगा, इस देश का पौरुष इतना शौर्यहीन ग्रमी नहीं हुआ है कि कोई देश भी वाइस-चांसलर हमारा ग्रंपमान करता है, विद्यार्थी का अपमान करता है, हिन्दी का अपमान करता है और वह वाइस-चांसलर बना रहे। कोई वाइस-चांसलर पुलिस ग्रौर पलटन की बदौलत और प्रधान मन्त्री का कृपा-पाव केवल बन कर नहीं चल सकता। चलेगा तो विद्यार्थियों के सहयोग से, अध्यापकों के सहयोग से चलेगा। डा० राव ने डा० राज को वाइस-वांसलर बनाया, उसकी जिम्मेदारी डा॰ राव पर माती है, इनके शिक्ता-मंत्रित्व में डा० राज वहां के बाइस-चांसलर बने हैं और मैं इस वक्त कहता हं कि डा० राज एक संकृचित विचार का आदमी है, विश्वविद्यालय का वाइस-चांस तर बनने लायक नहीं है, उससे न शिक्षा बढ़ पायेगी, न ज्ञान की बद्धि होगी, न विद्यार्थियों

में सम्मान होगा श्रीवन विद्यार्थी उनका सम्मान करेंगे। इसलिये में कहना चाहता हं

SHRI K. C IANDRASEKHARAN (Kerala): Sir, I am raising a point of order and I am constrained to raise this point of order. I have been quite patient aid I have been hearing the hon. Member, but these insinuations and abuses, being hurled on a person o high authority who is outside this House, are absolutely unwarranted a cording to me, absolutely incorrect according to me, and absolutely motivated, if I may say so with respect to the hon. Member, and I would s ibmit that, so far as Dr. Raj is corcerned. he has been functioning as one cf the most effective and a? one of the best Vice-Chancellors in this country. So the abuses that are being poured on him are absolutely unwarranted, and I would request j ou to see that a person in high off! :e as Dr. Raj is protected against he abuses that are being thrown o i him by Members of this hon. House and person like Dr. Raj has absoh tery no opportunity to disabuse hi nself of all these

THE VICE-CHAIRMAN (SHRI AKBAR ALI K'LAN): I am sure the Education Mini iter will reply to all these things.

5 P. M.

श्री राजनारायण: श्रीमन्, मैं श्री चन्द्रशेखर की भावना की बड़ी कद्र कर रहा हूं ग्रीर
चन्द्रशेखर जी जो अपनी हाई व्हाइस में बोल
रेहे हैं उसको भी जानना हूं। हमारी बान मोटिवेटेड
नहीं श्री मगर श्री चन्द्रशेखर मोटिवेटेड
नहीं श्री मगर श्री चन्द्रशेखर मोटिवेटेड
तहीं श्री मगर श्री चन्द्रशेखर मोटिवेटेड
हैं, जो उन्होंने गुलाम मस्तिष्क के बाइस चान्सलर
की तारीफ की... (Time bell rings)...
इसीलिये मैं ग्रापसे कहना चाहता हूं, ग्रावाज
बुलन्द करके चन्द्रशेखर पाठ नहीं पढ़ाया करें।
मैं फिर कहता हूं कि इस देश की शिक्षा के साथ
जो धांधली चल रही है ग्रीर जो दिल्ली विश्वविद्यालय में गड़बड़ी हो रही है उसकी सारी
जिम्मेदारी राज की है जो बहां के बाइस चान्सलर
ग्रीर ये शिक्षा मन्त्री जो वैठे हैं उन्हीं ने उनको
वाईस चान्सलर बनावा है। इसलिये ग्रगर किसी

की रिक्तेदारी हो ग्राँर डा० राज की तारीफ करना चाहें वह मोटिवेटेड हो सकता है, हम मोटिवेटेड नहीं हैं। हम तो डा० राज को देख रहे हैं, उन्होंने जो कुछ किया वाइस चान्सलरिश के टाइम में, उसको हम देख रहे हैं, सारे विश्व विद्यालय का बातावरण उन्होंने नष्ट भ्रष्ट कर दिया है, श्राज वहां छात्र जीवन भ्रष्ट हो गया है, वहां पुलिस गूंडागर्दी कर रही है ग्रौर विश्व विद्यालय के क्षेत्र में नंगा नाच कर रही है। में इसलिये कह रहा हूं, सुना जाये, तीन दिन में हमने कालिंग ग्रुटेन्शन दिया है, हमारा कालिंग ग्रुटेन्शन वाइस चान्सलर ग्रौर दिल्ली विश्वविद्यानलय के बारे में है। हमसे कहा जाता कि जव विश्वविद्यालय विधेयक ग्रायेगा उस समय यें सब कहा जा सकता है....

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish.

श्री राजनारायण: तो मैं श्रापसे कहना चाहता हूं डा० राव से फिर मैं निवेदन करना चाहता हूं कि वस्तुस्थिति को देखें, इस सदन में श्राप चापलूसी भाषा के प्रभाव में श्रापके श्रपने कर्तश्य से बाहर न जायें। इतनी ही मेरी प्रार्थना है

SHRI G. A. APPAN: Sir, what is your order on my point of order? You will have to refer it to the Privileges Committee at least. That is an important thing.

THE VICE-CHAIRMAN SHRI AKBAR ALI KHAN): I have given my direction.

SHRI RAJ NARAIN: You send it to the Privileges Committee.

किस चीज को प्रिविलेज कमेटी में भेजना चाहते हैं श्रीमती फिरोज गांधी के विषय में भेज दीजिए . . .

श्री शीलभद्र याजी : (बिहार) \*\*\* बैठ जाइये ।

श्रीराजनारायणः \*\*\*

(Interruption)

♦♦Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN: The words that Mr. Rajnarain has said about Mr. Yajee should be expunged:

श्री राजनारायण : \*\*\* हा ना है कि संबंद कार्य विभाग में उपमंत्री (सरवार रघुवीर सिंह वंजहुजारों) : बाइस चैयरमन साहब, यह सारा एक्सपन्ज कर दीजिए।

उपसमाध्यक्ष (श्री ग्रकबर वृंग्रजी खान) : कर दिया है।

श्री राजनारायण: मैं श्रदब से कहना चाहता हूं \*\*\* श्री शीलभद्र पाजी: \*\*\*

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Sanyal.

SHRI SASANKASEKHAR SANYAL) (West Bengal: Sir, how can . . .

SHRI G. A. APPAN: Sir, what has happened to may submission?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You please sit down,

SHRI G. A. APPAN: I would request you, Sir. I want your protection; I want the Chair's protection. I want a ruling on my point of order. Let it be referred to the Privileges Committee; this is not a small thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right; I will consider it.

SHRI K. CHANDRASEKHARAN: Sir, I am not speaking on that but may I say a few words? When we began this Bill you, Sir, were pleased to state that we should finish it within an hour. I was one of those who wanted to speak a few words

\*\*\* Expunged as order by the Chair.

on this Bill and I am being denied that opportunity.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Your name is there.

SHRI K. CHANDRASEKHARAN: But, Sir, the fact remains that you have been limiting the time so far as every Member is concerned but as regards one Member you have not had any time limit imposed and the fact that no time limit has been imposed so far as one hGn. Member is concerned is certainly, may I say with due respect to the Chair, discriminatory, if I may say so and a case of non-discharge of the functions and responsibilities on the part of the Chair and this has happened during the last four or five days continuously. As to who exactly is in the Chair is a matter of no concern for us but we, Members of this House, who are not so vociferous, who are not in-disciplined, who are not so keen to disobey the Chair whenever the Chair says that something should be done particularly with regard to time which is the essence of the conduct of business of the House I will respectfully submit that unless the time limit is imposed so far as every hon. Member of this House is concerned it will be impossible for the business of the House to be conducted and finished. We have seen. Sir, that although one week has passed, not one legislation except a minor one, has been pushed through. Tt is not as if legislation is the predomi-of this House. Non-legislative- work of a public nature does attract parliamentary activity now-a-days but there has got to be some discrimination, some discerning, with regard to these two types of work.

I respectfully submit that I would charge the Chair that the Chair has not been able to discharge its functions, responsibilities and duties to every Member of this House without discrimination.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I share your anxiety and I am equally concerned over this matter. I would request the Chairman to consult the leaders of

opposition parties and the Vice-Chairmen and c >me to a decision in the matter. I fu ly realise that I am not able to do r y duty as I

श्री राजनारायण : श्रीमन् भेरा प्रस्ताय है कि ग्राप सदन स्थितित कर दीजिए । सनिये हमारा गौदन्ट झाफ शार्डर है कि जब चेयर इस बात को महसूस कर रहा है कि वह अपने कर्तव्य का पालन नहीं कर पा रहा है, श्री जन्द्र-शेखरन की बदौलत, तो मैं चाहता हूं चेयर अब इस समय कार्यवाही स्थगित करे, श्रभी से यह मामला चेयरमैन साहब बहादूर के पास जाए ग्रीर वह जो ग्रादेश देना चाहें वह दें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard your request, bu' the decision will be

भी राजनारायण: यानी ग्राप, यह कह कर कि आप अपने कर्तव्य का पालन नहीं कर पा रहे हैं फिर भी ब्राप डिसाइड करेंगे ब्रौर ब्राप कहेंगे कि सदन जले . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI K IAN): All right.

श्री राजनारायमः यह विल्कुल ग्रसंसदीय प्रया चला रहे हैं श्रीमान । चेयर यह कहता है कि हम अपने कर्त-य का पालन नहीं कर पा रहे हैं फिर भी प्रोसीडिंग चला रहे हैं। अन्डिगनिकाइड, ग्रनडिमोक्रेटिक, व्यवस्था कोई नहीं हो सकती । इसलिये मैं चाहता हूं जाप डियनिफाइड २ हें फीर ऐसे लोगों की भत्मेना करें जो धनायस्थक ढंग से पाँइन्ट ग्राफ ग्राइंट उठा कर सदन के समय को नष्ट करते हैं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, according to the decision, at five o'clock ...

SHRI RAJNAHAIN: Who took the decision?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): ... we have to take up the statement that was made by the Railway Minister yesterday. Is it the please e of the House that

we continue this matter for half an hour more and finish it? What I want to know from the House is this. Is it the desire of the House, as there are two or three speakers more that we finish this Bill?

#### (Interruptions)

SHRI BRAHMANANDA PANDA (Orissa): No1, Sir. No more we are going to heed. There should be no discrimination between Members and Member. Do not put a time-limit. One of us will speak.

SHRI SASANKASEKHAR SAN-YAL: Excuse me, Sir, I have great regard for you, but we find that people who are irrepressible suppress the Chair and people who want to be respectful to the Chair are sabotaged by the

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): If you want I will give you full time, but what I want to know is this. Is it the pleasure of the House and shall I continue with the Bill er shall we take up the clarification?

SHRI SASANKASEKHAR SAN-YAL: Do not fix the half-an-hour limit.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right.

#### (Interruptions)

MONORANJAN SHRI ROY Bengal): The hon. Railway Minister is here and the matter is urgent. In today's newspaper we find alarming news about the Northest Frontier Railway as such. I think on the statement of the Railway Minister as he had given yesterday we should at least have the apportunity to put questions and seek clarifications. This may be adjourned till Monday, so that Members can get some time to speak on the Bill. Otherwise, within half an hour or one hour we cannot finish it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Clarification regarding the statement may be taken up.

KUMARI SHANTA VASISHT: Mr. Vice-Chairman, before that I want to make one point, before you close the

[Kumari Shanta Vasisht]. other topic Sometimes a large number of Members want to interrupt the speaker. If that was done, that should have been controlled. If somebody took more time, it was not controlled. I may point out one outstanding example. Earlier when the time fixed for each speaker was fifteen minutes, one Member from the ruling Congress—at that time it was united—was allowed to speak for nearly one hour on the Birla issue, whereas the time fixed was fifteen minutes.

SHRI ARJUN ARORA (Uttar Pradesh): Why are you worried?

KUMARI SHANTA VASISHT: You were not concerned with Birlas, you were in league with Birlas.

SHRI ARJUN ARORA: Sir, on a point of personal explanation ...

KUMARI SHANTA VASISHT: It is your party, not your person.

SHRI ARJUN ARORA: On a point of personal explanation . . .

SHRI K. S. CHAVDA (Gujarat): She has said it is not your person, it is your party.

SHRI ARJUN ARORA: On a point of personal explanation . . .

श्री राजनारायण: श्रीमन् मैं ग्राप से निवेदन करना चाहता हूं कि जब विधेयक पर कोई बोल नहीं रहा है न नन्दा जी के बयान पर बोल रहा है ग्रीर इधर उधर की बातों पर बोल रहे ह, तो क्या उस समय कोई टाइम लिमिट नहीं होता है ग्रीर यही ग्रापके काम करने का तरीका है।

KUMARI SHANTA VASISHT: We also feel that we should not be interrupted by Members from the ruling party.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What is the point?

KUMARI SHANTA VASISHT: A Member has pointed out that one Member has been allowed time to speak for about 45 minutes. I am pointing out another example of a Member having been allowed by the

Chair to speak for one full hour when the Birla issue was going on, though the time fixed was 15 minutes each. This sort of thing should not be allowed in the case of anybody, whether the ruling party or anybody. They are getting agitated there when we speak. When such rules are broken by the ruling party, Members do not protest. There should be fairness for everybody.

श्री राजनारायण: हमारा यह कहना है कि हर एक के लिए निश्चित समय बांब दीजिये

श्री ब्रह्मानन्द पंडाः कल से होगा।

श्री राजनारायण: ग्रभी से हो।

SHRI ARJUN ARORA: Sir, the lady Member has said something about me. Why not give me an opportunity to reply to that?

SHRI ARJUN ARORA; The lady Member has said something about me. I must be allowed . . .

श्री राजनारायण: श्रीमन् हम तो एक रैगुलटेड लाइफ के झादमी हैं। एक रैगुलेशन बनाकर सब पर लागू होना चाहिये, मंत्री पर भी लागू होना चाहिये और हमारे ऊपर भी लागू होना चाहिये। मीठा मीठा गप और कड़वा कड़वा थू। कोई किसी प्रश्न पर दो घंटे बोले श्रीर सही बात बोले, क्या उसको बोलने नहीं दिया जायेगा।

SHRI K. S. CHAVDA: She said about the party.

[MR. DEPUTY CHAIRMAN in the Chair]

KUMARI SHANTA VASISHT: I said about your party. Mr. Deputy Chairman, the mike here is not working.

MR. DEPUTY CHAIRMAN: If the mike is not working, you cannot expect that it would be repaired immediately, the moment you have drawn attention to this. If you want to use a mike, you can use any other mike for the present.

That mike will be repaired. If it is not in order, it will be repaired today or tomorrow morning, and

I think, it will be in order. I expect and hope so.

श्री ह्यातुल्ला ग्रन्सारी (उत्तर प्रदेश): डिप्टी चेयरमैन साहव. मैं एक सजेशन देना चाहता हूं चेयर को । कल लोकसभा में स्पीकर साहव ने कतलाया कि उन्होंने यूरोप और दूसरे मुल्कों में एक रिवोल्यूशनरी वेल देखी है। जिस समय कोई श्रादमी बहुत शोर करता है और चेयर का हुक्म नहीं मानता है तो बह वेल बजा दी जाती है । उस वेल का इतना शोर होता है कि सब बैठ जाने हैं । हमारे हाउस में भी इस तरह की बात होतो है श्रीर मैं चाहूंगा कि हमारे हाउस में भी इस तरह की बेल मंगाई जाय।

### REFERENCE TO STRIKE OF CERTAIN STAF1 ON THE SOUTH EASTERN JS(D NORTH-EAST FRONTIER B ALWAYS

SHRI MONO] ANJAN ROY (West Bengal): Sir, yesterday we were given a statement by the hon. Railway Minister. We have carefully gone through the statement. Over and above that, t i5s morning in the papers we founi two things. One is that the strike >n the South Eastern Railway has be n settled. We do not know how it 1 as been settled and what are the t :rms of the settlement because in the statement we find preposteroi s things which as a trade union leater we cannot believe that it is so. Ihe Railway Minister is saying that when some shunters were beaten bi the police the railway workers and workmen as a whole demande< that not only should the policemen ^e arrested but they should be bound handcuffed and paraded. Only for that there was a strike in two or three Divisions. And the entire worl was stopped and a deadlock was created. Did the Railway Minister really make any enquiry and know for certain whether the entire work was stopped by thousands and housands of railway-men only because their demand was that the policemen should be handcuffed and paraded or because there was something ilse? Now that it has been settled, I would like to know

from the Railway Minister whfet were the terms of settlement exactly.

With regard to the North-East Frontier Railway, nowadays we find that it has rather become a habit to evade the real issues and to say that everything has been done by the Naxalites.

In Siliguri there was an incident on the 2nd of July and also on the 4th July there was another incident. On the 4th and 22nd July there were arrests, two railway men were arrested, and one was arrested on the spot when he alleged that the CI was stabbed there. On the 22nd there were other arrests. From the 23rd onwards the strike started.

During the Railway Budget, the grievances of the Diesel Shed people in Siliguri were put forth, which we expected that he would consider. The grievances of the Diesel Shed workmen in Siliguri are accumulated for months and months and years and years. I would not like to go into the details of these Diesel Shed men's grievances. They are very burning issues. They have been representing to the authorities at Katihar and also to the Railway Ministry. But nothing has been done with regard to their grievances. How is it that because two railwaymen were arrested, the strike started on the 23rd. It spread to New Jalpaiguri on the 24th. Then on the 28th it spread to Alipurduar Junction and then to Katihar, and spread to other stations also.

Is this strike an outburst as a result of the arrest of two workmen or because of the accumulated grievances? I should like to know clearly from the Railway Minister. Secondly, does the Railway Minister expect that on this occasion the only panacea is to use the Territorial. Army at has appeared in the papers? I should like to know what they are going to do there. May I know whether the Government would go into the details of the grievances of the workmen or they would depend upon the Army to run the Railways?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): There may be more points for clarification. It would be better if I listen